

**NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH**

**CA No.194/2017
IN
CA (CAA) No.16/Chd/Hry/2017**

In the matter of:

Matrix Tools and Components Pvt. Ltd. ... Transferor-Petitioner Company No.1

WITH

United Cores Private Limited ... Transferee-Petitioner Company No.2

Present: Mr. Atul V. Sood, Advocate for the petitioner-companies.

CA No.194/2017 has been filed by the learned counsel for the petitioners with a request for change of the date for holding the meetings of secured and unsecured creditors of both the companies i.e. transferor and transferee companies, as none of the compliances could be made by the company on time. CA(CAA) No.16/Chd/Hry/2017 was disposed of vide order dated 26.09.2017 with necessary directions for holding of the said meetings and issuance of notices to various authorities and also the individual notices etc.

The instant application has been filed under rule 11 of the NCLT Rules, 2016. Having heard learned counsel for the petitioners and in view of the reasons explained in the application supported by the affidavit of Authorised Representative of the petitioners, the prayer made in the application is allowed. Learned counsel for the petitioners, on instructions submits that the Chairperson appointed for the meeting has given his consent for holding the meetings on 30.12.2017.

In view of the above, the instant application is allowed and the date of various meeting(s) as fixed in the order dated 26.09.2017 is changed from 25.11.2017 to 30.12.2017. Rest of the directions shall remain the same and binding.

Copy of this order be supplied to the petitioners and the petitioners shall immediately supply copy of this order to the Chairperson, Alternate Chairperson and the Scrutinizer.

Sd/-

(Justice R.P.Nagrath)
Member (Judicial)

November 22, 2017.
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